

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S GJS INFRATECH PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	GJS INFRATECH PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	10/11/2009
3.	Authority under which corporate debtor is incorporated / registered	ROC - Hyderabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2009PTC065762
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No:852&853, SriSwamy Ayyappa Co Operative society, Road No 45, Madhapur, Hi-Tech city, Hyderabad, Telangana, India, 500081
6.	Insolvency commencement date in respect of corporate debtor	04/03/2024 (Order Pronounced on 01-03-2024 and received on 04-03-2024)
7.	Estimated date of closure of insolvency resolution process	28-08-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Dommeti Surya Rama Krishna Saibaba IBBI/IPA-003/IP-N00165/2018-2019/12106
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. A-105, Mahindra Ashvita, Hafeejpet Road, Near Hi-Tech City MMTS Railway Station, KPHB Colony, Hyderabad, Telangana ,500085 E Mail: dsrk39@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No 4&5, Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad, Telangana 500081. Email: gjscirp@yahoo.com
11.	Last date for submission of claims	20/03/2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of GJS INFRATECH PRIVATE LIMITED on 01/03/2024.

The creditors of GJS INFRATECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date:13-03-2024
Place: Hyderabad

Mr. Dommeti Surya Rama Krishna Saibaba,
Interim Resolution Professional
BBI /IPA-003/IP-N00165/2018- 2019/12106

कार्यालय जिला आबकारी अधिकारी, आगरा ।
 संख्या 3091/जिआओ30/आगरा/कम्प्यूटरवाद/अधोआ-72 दिनांक-12 मार्च, 2024

विज्ञापित
 सर्व साधारण को सूचित किया जाता है कि वाहन संख्या-के0ए0-52ए-9005 कन्टेनर के जब्तकरण के सम्बन्ध में धारा 72 आबकारी अधिनियम के अन्तर्गत जिलाधिकारी/कलेक्टर आगरा के न्यायालय में कम्प्यूटर वाद सं0-डी-202201010012085 सरकार बनाम श्री ए वन लॉजिस्टिक्स, 1, घवन हौन नियर टीसीआई, बस स्टॉप मदनपुत्राकानाहली दुमकूर रोड दशनपुरा होबली बंगलोर-562162 के विरुद्ध विचाराधीन/प्रचलित है। उक्त वाहन के सम्बन्ध में वाहन स्वामी/हितबद्ध व्यक्ति उक्त न्यायालय के समक्ष दिनांक 18.03.2024 तक अपना पक्ष प्रस्तुत कर सकता है। यदि नियत दिनांक तक वाहन स्वामी/हितबद्ध व्यक्ति द्वारा अपना पक्ष प्रस्तुत नहीं किया जाता है तो प्रश्नगत वाहन के सम्बन्ध में अधिनियम के विहित प्राविधानों के अन्तर्गत कार्यवाही कर दी जायेगी।

(नीरज कुमार द्विवेदी)
 जिला आबकारी अधिकारी,
 आगरा ।

PUBLIC NOTICE
 (Under Section 102(1) & (2) of the Insolvency and Bankruptcy Code, 2016)
 For the Attention of the Creditors of **Mr. R. Sridhar Reddy**, Personal Guarantor

RELEVANT PARTICULARS

1 Name of Debtor/Personal Guarantor	Mr. R. Sridhar Reddy
2 Address of the Debtor / Personal Guarantor	Plot No.9, Street No.4, Hubsiguda, Hyderabad-500 007. Also at: Plot No.53, 54P, Kothar Industrial Area, Bidhar-565401. Also at: 1-4-62/1D, Snehanagar Colony, Street No.8, Hubsiguda, Hyderabad-500007.
3 Details of order and Insolvency Commencement date in respect of Debtor/Personal Guarantor	Order dated 05.03.2024 (Made available on 08.03.2024) in CP (IB) 269/95/2023 passed by NCLT Hyderabad - I
4 Name and registration number of the Insolvency Professional acting as the Resolution Professional	Raghu Babu Gunturu IBBI/PA-002/IP-N00025/2016-2017/10053
5 Address and e-mail id of the Resolution Professional, as registered with the Board	1st Floor, Golden Heights Plot no 9, Opp. Raheja IT Mindspace HUDA, Techno Enclave, Madhapur, Hyderabad, Telangana, 500081. raghu@ezresolve.in
6 Address and email id to be used for correspondence with the Resolution Professional	1st Floor, Golden Heights Plot no 9, Opp. Raheja IT Mindspace HUDA, Techno Enclave, Madhapur, Hyderabad, Telangana, 500081. raghurp@ezresolve.in
7 Last date of Submission of claims	03rd April, 2024
8 Relevant Forms in which claim is to be filed and the link for the same	Form B of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019 Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the Hon'ble National Company Law Tribunal, Hyderabad Bench-I has ordered the Commencement of Insolvency Resolution Process of Mr. R. Sridhar Reddy, Personal Guarantor on 05.03.2024 (Order made available on 08.03.2024) on an application filed by Stressed Assets Stabilisation Fund (SASF) on his default as Personal Guarantor to the borrowings of M/s Baril and Beaver Chemicals Limited. The creditors of Mr. R. Sridhar Reddy, Personal Guarantor are hereby called upon to submit their claims with proof on or before 03rd April, 2024 to the Resolution Professional by way of electronic communications or through courier, speed post or registered letter to the address mentioned in Entry No. 6.

Submission of false or misleading claims shall attract suitable penalties.

Raghu Babu Gunturu
 In the matter of **Mr. R.Sridhar Reddy**
 IBBI Regn. No. - IBBI/PA-002/IP-N00025/2016-2017/10053
 AFA valid upto 31st October 2024

FORM A
 Public Announcement
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
 FOR THE ATTENTION OF THE CREDITORS OF **M/S GJS INFRA TECH PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	GJS INFRA TECH PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	10/11/2009
3. Authority under which Corporate Debtor is incorporated/registered	ROC - Hyderabad
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200TG2009PTC065762
5. Address of the registered office and principal office (if any) of corporate debtor	Plot No:852 & 853, Sri Swamy Ayyappa Co Operative society, Road No 45, Madhapur, HI-Techcity, Hyderabad, Telangana, India, 500081
6. Insolvency commencement date in respect of corporate debtor	04/03/2024 (Order Pronounced on 01-03-2024 and received on 04-03-2024)
7. Estimated date of closure of insolvency resolution process	28-08-2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Mr. Dommoti Surya Rama Krishna Saibaba IBBI/PA-003/IP-N00165/2018-2019/12106
9. Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. A-105, Mahindra Ashvita, Hafeejeep Road, Near Hi-Tech City MMTS Railway Station, KPHB Colony, Hyderabad, Telangana, 500085 E Mail: dsr139@yahoo.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Plot No 4 & 5, Flat No 104, Kavuri Supreme Enclave, Kavuri Hills, Madhapur, Hyderabad, Telangana 500081. Email: gjsicrp@yahoo.com
11. Last date for submission of claims	20/03/2024
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	NA
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of Authorized Representatives	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of GJS INFRA TECH PRIVATE LIMITED on 01/03/2024. The creditors of GJS INFRA TECH PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 20/03/2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
 Submission of false or misleading proofs of claim shall attract penalties.

Mr. Dommoti Surya Rama Krishna Saibaba,
 Interim Resolution Professional
 IBBI /PA-003/IP-N00165/2018- 2019/12106

Date: 13-03-2024
 Place: Hyderabad

UTTARAHALLI BRANCH (14481)
 Arvind's Kabini Apartment, 11/53/1, Bendre Nagar, BSK 2nd Stage, Bengaluru-70. Ph: 080-26668730, Email: ubin0814482@unionbank ofindia.bank

DEMAND NOTICE ISSUED UNDER SEC.13(2) OF SARFAESI ACT 2002

1. To, The Borrower/s: Sowbhagya .M, No. 100/37, Tavarekere, Dooda Muttappa Garden, Bangalore-560070. 2) Mr. Ashoka .N, No. 100/37, Tavarekere, Dooda Muttappa Garden, Bangalore-560070.

Sir/Madam,

Notice dt. 29.02.2024 issued to you u/s 13(2) read with Section 13(3) of The Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 by Uttarahalli branch/me, the Authorised Officer, was sent to you calling upon to repay the dues in your loan account/s with us at your last known address could not be served. Therefore, the contents of the said demand notice are being published in this newspaper.

Notice under section 13(2) read with Section 13(3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The credit facilities/loan facilities availed by you have been classified as NPA on 09.01.2024.

You have executed loan documents while availing the facilities and created security interest in favour of the Bank. The details of the credit facilities and secured assets are as under : As on 01.02.2024, a sum of **Rs. 9,17,590/-** (Rupees Nine Lacs Seventeen Thousand Five Hundred Ninety only) is outstanding in your account/s.

Type of Facility & A/c No.	Outstanding amount as on 01.05.2023	Unapplied interest w.e.f. 01.05.2023	Cost / Charges incurring by Bank	Total dues as on 01.05.2023 (In Rs.)
Housing Loan 144830100004641	Rs. 9,14,390/-	Rs. 3,200/-	Rs. 0	Rs. 9,17,590/-

Description of the Secured Assets: All that piece and parcel of property bearing No. 100/3, Khata No. 37, Tavarekere Village, Begur Hobli, Bangalore. Measuring East to West 26ft. and North to South 42 ft. Totally measuring 1092 sq. ft. and bounded on : **East by :** Krishna Murthy's Property, **West b :** Private Property, **North by :** Road, **South by :** Property Belongs to Rajappa.

Therefore you are hereby called upon in terms of Section 13(2) of the Securitisation and Reconstruction of Financial Assets and enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 9,17,590/-** (Rupees Nine Lacs Seventeen Thousand Five Hundred Ninety only) together with further interest and charges at the contractual rate as per the terms and conditions of loan documents executed by you and discharge the liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the aforesaid securities by exercising any or all of the rights given under the said Act.

As per section 13(13) of the Act, on receipt of this notice you are restrained / prevented from disposing of or dealing with the above securities without the consent of the bank. Your attention is invited to provisions of sub-section(8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Date : 12.03.2024
 Place : Bangalore

Sd/- Authorised Officer
 Union Bank of India

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BANGALORE BENCH C.P. (IB)/202(BEN)/2022

IN THE MATTER OF:
Mr. MADHUGIRI VENKATARAYAPPA SUDARSHAN, Applicant
 Resolution Professional of Kanva Fashions Limited

vs.
Mr. N. NANJUNDAIAH Respondent
 Suspended Director of Kanva Fashions Limited

SUMMONS UNDER RULE 38(4) OF NCLT RULES, 2016

Whereas the abovenamed Applicant has filed an C.P. (IB)/202(BEN)/2022 under Section 19(2) of the Insolvency and Bankruptcy Code, 2016 r/w. Rule 11 of the NCLT Rules, 2016 for directions against the Respondent to handover all the assets, accounting records, details of all receivables & deposits etc., and to cooperate with the Resolution Professional. You are hereby called upon to file your reply on or before 26.03.2024 to defend yourself. In case of default infiling the reply, the suit shall be heard and determined in your absence. The next date of hearing is 26.04.2024.

Given under my hand and seal of this Court on this 13th day of March, 2024.

By ORDER OF THE COURT
 Registrar,
 National Company Law Tribunal Bengaluru

OTTO BILZ (INDIA) PRIVATE LIMITED
 CIN: U29299KA1989PTC009816
 Registered Address: #5A-5B/6A, KIADB Industrial Area, Doddaballapur, Bangalore, Karnataka, India, 561203| Tel: +91-080-2263 8700| Fax: +91-080-2263 8702| Email ID: ob@bilzindia.com | Website: www.bilzindia.com

FORM NO. RSC - 4
 [Pursuant to Rule 3(3)]
Before the National Company Law Tribunal Bench at Bengaluru
Company Application No.02 of 2024
Otto Bilz (India) Private LimitedApplicant

Notice may be taken that an application was presented to the Tribunal at National Company Law Tribunal Bengaluru Bench, on 02nd February of 2024 for confirming the reduction of the share capital of the above company from Rs. 9,69,64,600 (Rupees Nine Crores Sixty-Nine Lakhs Sixty-Four Thousand and Six Hundred only) divided into 9,69,646 (Nine Lakhs Sixty-Nine Thousand Six Hundred and Forty-Six) Equity Shares of Rs. 100/- (Rupees Hundred Only) each to Rs. 96,96,500/- (Rupees Ninety-Six Lakhs Ninety-Six Thousand and Five Hundred Only) consisting of 96,965 (Ninety-Six Thousand Nine Hundred and Sixty-Five) equity shares of Rs. 100/- (Rupees Hundred Only).

The notices to individual creditors have been issued. The list of creditors prepared on 30th November 2023 by the company is available at the registered office of the company i.e., # 5A-5B/6A, Kiadb Industrial Area, Doddaballapur, Bangalore Rural, Karnataka, India, 561203 at working days during 11 AM to 4 PM between Monday to Friday (days when the inspection would be available).

If any creditor of the company has any objection to the application or the details in the list of creditors, the same may be sent (along with supporting documents) and details about his name and address and the name and address of his Authorised Representative, if any, to the undersigned at #5A-5B/6A, Kiadb Industrial Area, Doddaballapur, Bangalore Rural, Bangalore, Karnataka, India, 561203 and on email to: rekha@bilzindia.com within three weeks of date of this notice.

If no objection is received within the time stated above, entries in the list of creditors will, in all the proceedings under the above petition to reduce the share capital of the company, be treated as correct.

It may also be noted that a hearing has been fixed for 20th May 2024 on which the Tribunal shall hear the application. In case any creditor intends to attend the hearing, he should make a request along with his objections, if any

For Otto Bilz (India) Private Limited
 Sd/-
 Shankavaram Krishnamurthy Harish
 Managing Director
 (DIN: 02926195)
 Date : 12/03/2024
 Address: #436, 7th Cross, 2nd Main, R.B.I Colony, J.P Nagar 7th Phase, Bangalore, 560078, Karnataka, India

Union Bank of India
 Uttarahalli Branch (14481)
 Bangalore. Ph : 080-26668730,
 E Mail: ubin0814482@unionbankofindia.bank

Possession Notice [Rule 8(1)] (For immovable property)

Whereas, The undersigned being the authorised officer of **Union Bank of India, Uttarahalli Branch (Erstwhile Andhra Bank), Bengaluru**, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated **01.12.2023** calling upon the Borrower : **1. Mr. Palani .C.K,** 17th 4th Cross, 9th Main, Muniyappa Layout, Near Ayyappa Temple, Hongasandra, Bengaluru-68 to repay the amount mentioned in the notice i.e. **Rs. 5,81,427/-** (Rupees Five Lakhs Eighty One Thousand Four Hundred And Twenty Seven Only) and interest and cost thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the **Physical possession** of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the Security Interest Enforcement) Rules 2002 on this **07th Day of March 2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Uttarahalli Branch** for an amount **Rs. 5,81,427/-** (Rupees Five Lakhs Eighty One Thousand Four Hundred And Twenty Seven Only) and subsequent interest and cost thereon. (Amount paid, if any, towards the dues, shall be taken due note at the time of final payment) The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Description Of The Secured Asset/s : All that piece and parcel of bearing Site No. 17, Out of Property Khatha No. 15/2B, situated at Hongasandra Village, Begur Hobli, Bangalore South Taluk, Comes under Bommanahalli City Municipal Councils limits. Measuring : East to West : 30 Feet, North to South : 20 Feet, Total : 600 Sq. Feet and bounded on : **East by :** Road, **West by :** Private Property, **North by :** Site No. 18, **South by :** Site No. 16.

Date : 07.03.2024
 Place : Bengaluru

Sd/- Authorised Officer
 Union Bank of India



BAJAJ HOUSING FINANCE LIMITED
Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014. Branch office: 1st Floor, Above Axis Bank, Opp Kerudi Hospital, Extension Area Road, Bagalkote

Demand Notice Under Section 13 (2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. Undersigned being the Authorized officer of **M/s. Bajaj Housing Finance Limited**, hereby gives the following notice to the Borrower(s)/ Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/ Loan(s) against Property advanced to them by **Bajaj Housing Finance Limited** and as a consequence the loan(s) have become **Non Performing Assets**. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/ undelivered, as such the Borrower(s)/ Co-Borrower(s) are hereby intimat-ed/ informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Name of the Borrower(s)/ Guarantor(s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount
Branch : Bagalkot, LAN: H4G4RLP01964411. Veeresh S Chawaladi Borrower), 2. Shivand S Chawaladi (Co-Borrower) Both	All That Piece & Parcel of The Non-Agricultural Property Described As: House Property Bearing Janata Plot No:1690/203 Measuring East-West 25 Feet X North-South 20 Feet 500 Sq. Feet., Ward No. 09 At: Bilagi Bilgi, Karnataka-587116 East :- House of Mahmad Nakkargundi, West :- House of Ramanna NagaraI, North :- 5 feet road, South :- House of Munnima Tambole.	27th February 2024 Rs.8,20,426/- (Rupees Eight Lac Twenty Thousand Four Hundred Twenty Six Only)

This step is being taken for substituted service of notice. The above Borrowers and/ or Co-Borrowers Guarantors are advised to make the payments of outstanding along with future interest within **60 days** from the date of publication of this notice failing which (without prejudice to any other right remedy available with **Bajaj Housing Finance Limited**) further steps for **taking possession** of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002. The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Housing Finance Limited has the charge.

Date: 13-03-2024, Place: BILGALI Sd/- Authorised Officer, Bajaj Housing Finance Limited

Canara Bank
 Arakere Gate, Girinagar, Basavanagudi Branch

NOTICE FOR PAYMENT OVERDUE OF LOCKER RENT

SL No	Name And Address of the locker	Account No.	Last Date of Operation	Locker Dues	Date of Notice	Branch
01	Ishita Harsh and Harsh Varadhan, No.4 Vijay Shree, Behind Sdm, Arakere, B G Road - 560076.	123006510437	17.04.2015	Rs.16,085/-	28.11.2023 30.12.2023	Arakere Gate No225-226, Near Agn Kalyan Mantap, Bannergatta Road, Bengaluru-560076.
02	Priya Desai And Abhijit Desai, S-9, Block No.5, 2nd Main, Meenakshi Residency, B G Road, Arakere - 560076.	123006524020	11.11.2016	Rs.6,453/-	28.11.2024 30.12.2024	
03	Upkar Narayan Singh and Nidhi Singh, 141, Manjunath Nilaya, 1st Cross, Hulimavu Gate, B G Road, Bengaluru 560076.	123006516242	29.06.2011	Rs.6,224/-	28.11.2025 30.12.2025	
04	Rajalaxmi W/o B S Swamynathan No.359, 4th Main, 2nd Block, Banashankari, Bengaluru-85.	123005484757	24.05.2019	Rs.28,788/-	08.06.2023 14.12.2023	
05	Venkatesha Murthy M R, No.1, Ashwini Nilaya, 80 FT Road, Girinagar II Phase, Bengaluru-560085.	123005564231	02.01.2020	Rs.45,430/-	08.06.2023 14.12.2023	Girinagar 1821 No.3/A, J P Road, Girinagar, Bengaluru-560085.
06	Prasanna H R Smt Mahalakshmi P. 576, 6th Main, 3rd Stage, 3rd Block, Basaveshwaranagar, Bengaluru-560079.	123005660198	Nil	Not operated for Last 7 Years	08.06.2023 14.12.2023	
07	Sathya Shankar Marakini, 1316, Gurusree 15th Cross, 2nd phase, Girinagar, Bengaluru-560085.	123005588468	Nil	Rs.12,594/-	08.06.2023 14.12.2023	
08	Nataraj R, No.51/1, K S lyengar Road, Basavanagudi, Bangalore-560004.	123004308440	15.12.2022	Rs.25,960/-	23.06.2023 04.08.2023	Basavanagudi 0403 Post Bag No.493, 180/1, GandhiBazar, Basavanagudi, Bengaluru-560004.

*The above-mentioned locker holder is maintaining Locker with **Canara Bank across different Branches as mentioned above**. We have sent various communications in regard to payment of overdue locker rent on the dates mentioned in column 6 of the above table. However the same has not been paid despite various reminders. Hence above mentioned locker holder is once again advised to deposit the overdue rent mentioned in column no 5 of the above table within 15 days from publication of this notification. In the event of non-payment the Bank will drill open the locker at their (locker-holders) cost, expenses and charges entirely at their risk and responsibility after 15 days from date of this publication/notice".

Date: 12.03.2024
 Place: Bangalore

Sd/- Authorised Officer
 Canara Bank

JAIPUR DEVELOPMENT AUTHORITY
 Indira Circle, Jawahar Lal Nehru Marg, Jaipur-302004

No.: JDA/EE(PHE-I)/2024/D-118 Date : 12.03.2024

NOTICE INVITING BID
NIB No.: JDA/EE (PHE-I)/18/2023-24

Online Bids are invited up-to 06:00 PM of 26.04.2024 for "Engineering, Procuring, Construction, Commissioning (EPC) and Performance run followed by Ten Years O&M of Sewerage Treatment Plant of 30 MLD capacity at Swarn Vihar, Sanganer of Jaipur City based on "Sequential Batch Reactor (SBR) Technology". Estimated cost of Rs. 6154.19 Lacs. The last date for Applying Bid and making online payment on JDA portal is up-to 06:00 PM of 26.04.2024. Details may be seen in the Bidding Document at our office or the State Public Procurement Portal website www.sppp.rajasthan.gov.in, www.eproc.rajasthan.gov.in and www.jda.rajasthan.gov.in.
 UBN No.: JDA2324WLOB00762

To participate in the bid, bidder has to be :-

- Registered on JDA website www.jda.rajasthan.gov.in for participating in the Bid, the Bidder has to apply for the Bid and pay the Bidding Document Fee, RISL Processing Fee and Bid Security Deposit online only.
- Registered on e-Procurement Portal of Government of Rajasthan www.eproc.rajasthan.gov.in for online e-Bid submission.

Raj. Samwad/C/2023-24/14719
 Executive Engineer (PHE-I)

indianexpress.com

I get the inside information and get inside the information. Inform your opinion with investigative journalism.



ಉದಯಕಾಲ

ಕನ್ನಡಿಗರ ಜೀವಾಳ

ನಮೂನೆ-ಎ
ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ
(ನಿಯಂತ್ರಣ 6 ರ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಮತ್ತು ಬ್ಯಾಂಕ್‌ರಪ್ಪಿ ಬೋರ್ಡ್ ಆಫ್ ಇಂಡಿಯಾ ಅಡಿಯಲ್ಲಿ
(ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಗಳಿಗೆ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆ) ನಿಯಮಗಳು, 2016)
ಎಂ|| ಜಿಜಿಎಸ್ ಇನ್ಸ್ಟಿಟ್ಯೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಇದರ ಸಾಲದಾತರ ಗಮನಕ್ಕೆ

ಸೂಕ್ತ ವಿವರಗಳು

1.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಹೆಸರು	ಜಿಜಿಎಸ್ ಇನ್ಸ್ಟಿಟ್ಯೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್
2.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರರ ಪ್ರಾರಂಭದ ದಿನ	10/11/2009
3.	ಯಾವ ಅಥಾರಿಟಿಯ ಕೆಳಗೆ ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ನೋಂದಣಿ ಆಗಿರುವುದು	ಆರ್.ಒ.ಸಿ - ಹೈದರಾಬಾದ್
4.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ಕಾರ್ಪೊರೇಟ್ ಗುರುತು ಸಂಖ್ಯೆ/ಸೀಮಿತ ಬಾಧ್ಯತಾ ಗುರುತು ಸಂಖ್ಯೆ	U45200TG2009PTC065762
5.	ಕಾರ್ಪೊರೇಟ್ ಸಾಲಗಾರನ ನೋಂದಾಯಿತ ಕಛೇರಿ ಮತ್ತು ಮುಖ್ಯ ಕಛೇರಿ (ಯಾವುದಾದರೂ ಇದ್ದಲ್ಲಿ) ಅದರ ವಿಳಾಸ	ಫ್ಲಾಟ್ ನಂ. 852 & 853, ಶ್ರೀ ಸ್ವಾಮಿ ಅಯ್ಯಪ್ಪ ಕೋ-ಆಪರೇಟಿವ್ ಸೊಸೈಟಿ, ರಸ್ತೆ ನಂ. 45, ಮಾದಾಪುರ್, ಹೈ ಟೆಕ್ ಸಿಟಿ, ಹೈದರಾಬಾದ್, ತೆಲಂಗಾಣ, ಭಾರತ-500081
6.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಪ್ರಕ್ರಿಯೆ ಆರಂಭದ ದಿನಾಂಕ	04.03.2024 (ಆದೇಶ ನೀಡಿರುವುದು 01.03.2024 ಮತ್ತು ಸ್ವೀಕೃತವಾದುದು 04.03.2024)
7.	ಇನ್‌ಸಾಲ್ವೆನ್ಸಿ ಪ್ರಕ್ರಿಯೆ ಮುಕ್ತಾಯಗೊಳ್ಳುವ ಅಂದಾಜು ದಿನಾಂಕ	28-08-2024
8.	ಮಧ್ಯಂತರ ವ್ಯಕ್ತಿಪರ ನಿರ್ಣಯದಾರರಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸುವ ವ್ಯಕ್ತಿಪರ ನಿರ್ಣಯದಾರರ ಹೆಸರು ಮತ್ತು ನೋಂದಣಿ ಸಂ.	ಶ್ರೀ ದೊಮ್ಮೆಟ್ಟಿ ಸೂರ್ಯ ರಾಮ ಕೃಷ್ಣ ಸಾಯಿಬಾಬು IBBI/PA-003/IP-N00165/2018-2019/12106
9.	ಮಂಡಳಿಯಲ್ಲಿ ನೋಂದಾಯಿಸಿರುವ ಮಧ್ಯಂತರ ವ್ಯಕ್ತಿಪರ ನಿರ್ಣಯದಾರರ ವಿಳಾಸ ಮತ್ತು ಇ-ಮೇಲ್ ಐಡಿ	ಫ್ಲಾಟ್ ನಂ. 8ಎ-105, ಮಹೀಂದ್ರ ಅಪ್ಸರ, ಹರ್ಷನ್‌ವೆಲ್ ರಸ್ತೆ ಹೈ ಟೆಕ್ ಸಿಟಿ ಹೆಬ್ಬಾಳ, ಎಂಎಂಟಿಎಸ್ ರೈಲ್ವೆ ನಿಲ್ದಾಣ, ಕೆ.ಪಿ.ಹೆಚ್.ಡಿ ಇಲಾಖೆ, ಹೈದರಾಬಾದ್, ತೆಲಂಗಾಣ-500085. E Mail: dsrk39@yahoo.com
10.	ಸಂವಹನಕ್ಕಾಗಿ ಬಳಸಲು ಮಧ್ಯಂತರ ವ್ಯಕ್ತಿಪರ ನಿರ್ಣಯದಾರರ ಇ-ಮೇಲ್ ಮತ್ತು ವಿಳಾಸ	ಫ್ಲಾಟ್ ನಂ. 4 & 5, ಫ್ಲಾಟ್ ನಂ. 104, ಕವೂರಿ ಸುತ್ತಿಮ್ ಎನ್‌ಕ್ಲೇವ್ ಕವೂರಿ ಹಿಲ್ಸ್, ಮಾದಾಪುರ್, ಹೈದರಾಬಾದ್, ತೆಲಂಗಾಣ-500081 Email: gjscirp@yahoo.com
11.	ಕ್ಷಮೆಗಳನ್ನು ಸಲ್ಲಿಸಲು ಕೊನೆಯ ದಿನಾಂಕ	20/03/2024
12.	ಸಾಲದಾರರ ವರ್ಗಗಳು, ಯಾವುದಾದರೂ ಇದ್ದರೆ, ಸೆಕ್ಷನ್ 21 ರ ಉಪ-ವಿಭಾಗ (ಎ) ಕಾಯಿದೆ (ಬಿ) ಅಡಿಯಲ್ಲಿ ಮಧ್ಯಂತರ ರೆಸಲ್ಯೂಷನ್ ವ್ಯಕ್ತಿಪರರು ವಿಚಿತ್ರಪಡಿಸಿರುವುದು	ಎನ್.ಎ
13.	ಒಂದು ವರ್ಗದಲ್ಲಿ ಸಾಲದಾತರ ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಯಾಗಿ ಕಾರ್ಯನಿರ್ವಹಿಸಲು ಗುರುತಿಸಲಾದ ದಿವಾಳಿತನದ ವ್ಯಕ್ತಿಪರರ ಹೆಸರುಗಳು (ಪ್ರತಿ ವರ್ಗಕ್ಕೆ ಮೂರು ಹೆಸರುಗಳು)	ಎನ್.ಎ
14.	(ಎ) ಸೂಕ್ತ ದಾಖಲೆಗಳು ಮತ್ತು (ಬಿ) ಅಧಿಕೃತ ಪ್ರತಿನಿಧಿಗಳ ವಿವರಗಳು ಲಭ್ಯವಿರುವುದು:	https://ibbi.gov.in/en/home/downloads

ಜಿಜಿಎಸ್ ಇನ್ಸ್ಟಿಟ್ಯೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ನ ದಿವಾಳಿತನ ಪರಿಹಾರ ಪ್ರಕ್ರಿಯೆಯನ್ನು 01.03.2024ರಂದು ಪ್ರಾರಂಭಿಸಲು ರಾಷ್ಟ್ರೀಯ ಕಂಪನಿ ಕಾನೂನು ನ್ಯಾಯ ಮಂಡಳಿಯು ಆದೇಶ ನೀಡಿದೆ ಎಂದು ಈ ಮೂಲಕ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.
ಜಿಜಿಎಸ್ ಇನ್ಸ್ಟಿಟ್ಯೂಟ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ನ ಎಲ್ಲ ಸಾಲದಾತರುಗಳಿಗೆ ಈ ಮೂಲಕ ತಿಳಿಸುವುದೇನೆಂದರೆ, 20.03.2024 ರಂದು ಅಥವಾ ಮೊದಲು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಪುರಾವೆಗೊಂಡಿಗೆ ಮತ್ತು ಸಂಖ್ಯೆ 10ರಲ್ಲಿ ನೀಡಿರುವ ವಿಳಾಸಕ್ಕೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಲಾಗಿದೆ. ಹಣಕಾಸು ಸಾಲದಾತರರು ತಮ್ಮ ಹಕ್ಕುಗಳನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಭಾಗದಿಂದ ಮಾತ್ರ ಪುರಾವೆಯೊಂದಿಗೆ ಸಲ್ಲಿಸಬೇಕು. ಉಳಿದೆಲ್ಲಾ ಸಾಲದಾತರು ತಮ್ಮ ಕ್ಷಮೆಗಳನ್ನು ಖುದ್ದಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಮಾಧ್ಯಮದಲ್ಲಿ ದಾಖಲೆಗೊಂಡಿಗೆ ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ.

ಹಕ್ಕಿನ ಸುಳ್ಳು ಅಥವಾ ದಾಖಲೆ ತಪ್ಪಿಸುವ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸಿದಲ್ಲಿ ದಂಡ ತೆರಬೇಕಾಗುವುದು
ದಿನಾಂಕ: 13.03.2024
ಶ್ರೀ ದೊಮ್ಮೆಟ್ಟಿ ಸೂರ್ಯ ರಾಮ ಕೃಷ್ಣ ಸಾಯಿಬಾಬು
ಮಧ್ಯಂತರ ವ್ಯಕ್ತಿಪರ ನಿರ್ಣಯದಾರರು
IBBI /PA-003/IP-N00165/2018- 2019/12106